

ed the matter and this is absolutely no matter for adjourning the House. I am convinced that all efforts have been made. Am I to protect by way of an adjournment motion some persons who take the law into their own hands and make it impossible for the Government to function? I am not going to allow that. (*Interruption*). I refuse to give my consent.

Shri H. N. Mukerjee: Sir, I would beg of you to listen to me. I would just like to submit to you that while you will certainly give your ruling in regard to adjournment motions and we shall obey them, it is somewhat unhappy for Parliament and the country to listen to certain observations which you sometimes make, which seem to indicate that you have given your ruling only on the basis of Government's report.....

Mr. Speaker: I have heard both sides. I am to come to a conclusion on what has been represented here. Am I to merely keep quiet and yield to the several adjournment motions coming up here?

Shrimati Renu Chakravartty: But the facts are different.

Shri Hem Barua: It can be challenged.

Mr. Speaker: I can come to a conclusion only on the basis of the facts stated here not only today but on the previous day also. It was only on account of some other circumstances that I allowed this matter to be reopened here today. I am more than ever convinced that this is not a case for adjournment. (*Interruption*).

12.29 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER ON INDIA CHINA RELATIONS

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to lay on the Table a copy of White Paper No. III containing Notes, Memoranda and letters exchanged between the Governments of India and China between November 1959 and March, 1960. [*Placed in Library. See No. LT-1975/60*].

REPORT OF Ad Hoc COMMITTEE ON AUTOMOBILE INDUSTRY

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Ad Hoc Committee on Automobile Industry under the chairmanship of Shri S. K. Jha and a summary of the recommendations thereon. [*Placed in Library, See No. LT-1976/60*].

12.30 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Prevention of Cruelty to Animals Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 2nd March, 1960."

12.30½ hrs.

PREVENTION OF CRUELTY TO ANIMALS BILL

LAI D ON THE TABLE, AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.